

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.101
(IB)-1781(ND)2018
IA/2057/2021 & IA/2074/2021

IN THE MATTER OF:

Indu Kumar & Ors

... **Applicant/Petitioner**

Versus

M/s. Saha Infratech Pvt. Ltd

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 05.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Ashish Makhija, Ashish Hira, Mr. Rajnish and Phalak Rajnish,
Advocates for Interim Resolution Professional

ORDER

IA-2057/2021: Heard Ld. Counsel appearing for the IRP and Mr. Atul Sharma appearing for the IDBI/ACRE, the Financial Creditor. Ld. Counsel for the IRP submitted that it is the first progress report enclosing the list of Financial Creditors as well as Constitution of the COC.

Mr. Atul Sharma appearing for the IDBI/ACRE, opposed the report on the ground that these two Financial Creditors have not been included in the list of the Financial Creditors in COC and their claims have not been accepted as yet, which the IRP is required to accept within 7 days from the date of receipt of the claim.

Without going into merits of the facts, since it is the progress report submitted by the IRP, the same is taken on record subject to just exceptions. In case any person is aggrieved, he is at liberty to take appropriate steps in accordance with the provision of law.

With this, the IA stands closed.

IA-2074/2021: Heard. On the request of the counsel appearing for the IRP, list the matter on 10th May, 2021.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)